

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1435 of 1996

New Delhi, dated this the 9th January, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Bal Kishan,
S/o Shri Suraj Mani,
O/o Directorate N.C.C.,
Paschim Khand-4,
R.K. Puram, New Delhi.

R/o E-413, Kidwai Nagar East,
New Delhi. APPLICANT

(By Advocate: None appeared)

VERSUS

1. Union of India through
the Secretary,
Ministry of Defence,
New Delhi.

2. Director General (NCC),
Directorate of NCC,
Paschim Khand-4,
R.K.Puram,
New Delhi.

3. Dy. Director (Karmik),
Directorate of N.C.C.,
R.K.Puram,
New Delhi.

... RESPONDENTS

(By Advocate: Shri K.R.Sachdeva)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant seeks a direction to the Respondents to consider his case for regularisation on the basis of the relevant service records.

2. None appeared for the applicant even on the second call when this case was called out. I have heard Shri K.R.Sachdeva for the respondents

3. In this connection Shri Sachdeva has invited my attention to the contents of the Respondents' reply from which it appears that the applicant's case was considered for regularisation, but he could not be regularised on account of ^{being} over aged

4. As the prayer of the applicant was for consideration of his case for regularisation, and his case has been considered nothing further survives in this O.A. This O.A. is dismissed as having become infructuous. No costs.

Arfogar
(S.R. ADIGE)
Member (A)

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